

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

STARRED QUESTION NO.100

TO BE ANSWERED ON FRIDAY, THE 3rd December, 2021

Fast Track Courts

†*100. SHRI RAMCHARAN BOHRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government intends to increase the number of Fast Track Courts in the country;
- (b) if so, the details thereof along with the steps taken by the Government in this regard and if not, the reasons therefor;
- (c) the total funds allocated and utilised for the establishment of these courts during each of the last three years and the current year; and
- (d) whether the Government has allocated more funds to States for the establishment of these courts and for the appointment of more judges and if so, the details thereof?

**ANSWER
MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)**

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 100 FOR THE 3rd DECEMBER, 2021 REGARDING 'FAST TRACK COURTS'

(a) to (d): Setting up of Fast Track Courts (FTCs) and allocation of funds lies within the domain of the State Governments who set up such courts as per their need and resources, in consultation with the respective High Courts. FTCs were created during 11th Finance Commission for disposal of long pending cases based on the findings of a study that one such court disposes up to 168 cases in a year. Central funding has been discontinued after 31.03.2015. Subsequently, 14th Finance Commission had recommended that the number of FTCs to be established should be 10% of the sanctioned strength of Judicial Officers of the State. The 14th Finance Commission had recommended the setting up of 1800 FTCs during 2015-2020 and had urged State Governments to utilize enhanced fiscal space available through tax devolution (32% to 42%) for this purpose. As per information received from High Courts the number of functional FTCs, State/UT-wise as on 31st October 2021, is given in **Annexure**.

Information on funds allocated by the States for functioning of FTCs is not maintained centrally. Since central funding stands discontinued for FTCs, the question of allocation of more funds by the centre to the States does not arise.

ANNEXURE

Details of Functional Fast Track Courts-State-wise (As on 31/10/2021)

S.No.	Name of the States/UTs	No. of Court Functional
1	Andhra Pradesh	21
2	Andaman Nicobar	0
3	Arunachal Pradesh	0
4	Assam	15
5	Bihar	0
6	Chandigarh	0
7	Chhattisgarh	23
8	Dadra & Nagar Haveli	0
9	Delhi	5
10	Diu & Daman	0
11	Goa	3
12	Gujarat	35
13	Haryana	6
14	Himachal Pradesh	0
15	Jammu & Kashmir	4
16	Jharkhand	36
17	Karnataka	16
18	Kerala	28
19	Ladakh	0
20	Lakshadweep	0
21	Madhya Pradesh	0
22	Maharashtra	109
23	Manipur	2
24	Meghalaya	0
25	Mizoram	2
26	Nagaland	0
27	Odisha	18
28	Puducherry	0
29	Punjab	7
30	Rajasthan	0
31	Sikkim	2
32	Tamil Nadu	74
33	Telegana	34
34	Tripura	11
35	Uttar Pradesh	371
36	Uttarakhand	4
37	West Bengal	88
	Total	914
